GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

DEPARTMENT OF DEFENCE

**RAJYA SABHA**

**UNSTARRED QUESTION NO.841**

TO BE ANSWERED ON THE 28TH JULY, 2015

**MODERNISATION OF DEFENCE SECTOR**

841. SHRI D. KUPENDRA REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) what are the steps taken for modernisation of defence sector of our country;

(b) the details thereof as compare to other developed and developing countries; and

(c) the steps taken for protection of the families of defence personnel who died in various military operations?

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### ANSWER

MINISTER OF DEFENCE

SHRI MANOHAR PARRIKAR

(a) to (c): A statement is attached.

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**STATEMENT IN RESPECT OF PARTS (a) TO (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 841 FOR 28.7.2015 REGARDING MODERNISATION OF DEFENCE SECTOR.**

(a) & (b): Modernisation of Armed Forces is a continuous process based on threat perception, operational challenges, technological changes and available resources. The process is based on the 15 year Long Term Integrated Perspective Plan (LTIPP), Five Year Services Capital Acquisition Plan (SCAP) and an Annual Acquisition Plan (AAP). Procurement of equipment and weapon systems is carried out as per the Annual Acquisition Plan. Government also constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment to keep the armed forces in a state of readiness.

(c) Record offices, local formations / units have systems in place to periodically interact formally and informally with the families of defence personnel killed in military operations. Further, in case of death attributable to service, next of kin (NoKs) of the defence personnel are entitled for various benefits which include Special Family Pension, Liberalized Family Pension and Ex-gratia lump sum compensation.

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